

ACT NO. XIV OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
27th October, 1936.)

An Act to implement Article 28 of the Geneva Convention
of the 27th day of July, 1929.

WHEREAS India was a signatory to the International Convention for the Amelioration of the Conditions of the Wounded and Sick in Armies in the Field, drawn up in Geneva and dated the 27th day of July, 1929;

AND WHEREAS it is necessary to provide for the discharge of the obligations imposed by Article 28 of that Convention in so far as provision has not been made by the Geneva Convention Act, 1911;

It is hereby enacted as follows:—

1. (1) This Act may be called the Geneva Convention Short title and extent.
Implementing Act, 1936.

(2) It extends to the whole of British India, including British Baluchistan and the Sonthal Parganas.

2. No person shall use for the purposes of his trade or business or for any other purpose whatsoever any sign constituting a colourable imitation of the heraldic emblem of the red cross on a white ground formed by reversing the federal colours of Switzerland. Prohibition of use of imitations of emblem of Red Cross on white ground.

3. No person shall use for the purposes of his trade or business the heraldic emblem of the white cross on a red ground, being the federal colours of Switzerland, or any sign constituting a colourable imitation of that heraldic emblem. Prohibition of use of emblem of White Cross on red ground or imitations thereof.

4. Any person contravening the provisions of section 2 or section 3 shall be punishable with fine which may extend to fifty rupees, and when such contravention is committed by a company, association or body of individuals, then, without prejudice to the liability of such company, association or body, every member thereof who is knowingly a party to the contravention shall be liable to the like penalty. Penalty.

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Geneva Convention. [ACT XIV OF 1936.]

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tion for prose-
cution.

5. No criminal Court shall take cognizance of any offence punishable under this Act except with the previous sanction of the Governor General in Council or the Local Government.

Saving.

6. Nothing in the foregoing sections shall affect the right of any person, to continue to use for a period of two years from the commencement of this Act any sign or emblem which it was not unlawful for him to use at the commencement of this Act.